

ITEM NO.6

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1801/2026

ABDUL SALAM @ SHANU & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 30-07-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Kaustubh Chaturvedi, Adv.
Mr. Bharat Gupta, AOR

For Respondent(s) :

Ms. Ruchira Goel, AOR
Mr. Chandrika Mishra, Adv.

Ms. Rashmi Nandakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Memo of appearance and reply has been filed in respect of respondent no.1. Vakalatnama be filed as per rules.

Respondent no. 2 is duly represented. Reply if any be filed within one week as last opportunity as service was complete in 2025. If filed let the same be taken on record, else further opportunity to file the same would stand declined.

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As per office report, digital copies of original records of High Court and Trial Court have not been received yet. Issue reminder.

List again on 07.09.2026.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

APOORV SINGH
Registrar

HJ